

# Supplementary Constitution of Benches with effect from 07 December, 2015.

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|---|----|--|---|
| 1 | 10 | Hon. Arun Tandon, J.<br>Hon. Harsh Kumar, J. | Fresh and listed: <ul style="list-style-type: none"><li>i. Cases under Prevention of Corruption Act, 1988;</li><li>ii. Criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;</li><li>iii. Criminal appeals including those where record has been called for considering the application for bail;</li><li>iv. Criminal appeals U/S 376 I.P.C. for orders and admission;</li><li>v. Criminal contempt matters;</li><li>vi. Criminal appeals arising from POTA;</li><li>vii. Contempt appeals for orders, admission and hearing including bunch cases;</li><li>viii. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases.</li></ul> |
| 2 | 47 | Hon. Vipin Sinha, J.                         | Fresh and listed: <ul style="list-style-type: none"><li>i. Minor bail applications <b>under Sections 404, 406, 407, 408, 409, 411, 412, 413, 414, 420 and 498-A of I.P.C.. from 1 June 2015</b> for orders.</li><li>ii. Listed major bail applications under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 &amp; 460 I.P.C. <b>upto 31 May 2015 for orders.</b></li><li>iii. Infructuous criminal writs irrespective of the year from the list of cases notified in</li></ul>   |

cause list as likely to be infructuous, for orders, admission and hearing.

**iv. Specially assigned Single Judge criminal matters from day to day.**

3 27 Hon. Ranjana Pandya, J.

Fresh and listed:

- i. Cases under Prevention of Corruption Act, 1988 for orders, admission and hearing;
- ii. Criminal appeals under Section 372 Cr.P.C.;
- iii. Criminal appeals under Section 376 I.P.C.,

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- iv. Applications under Section 407 Cr.P.C.;
- v. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) upto 31 December 1999 for orders and admission and hearing;
- vi. **Specially assigned Single Judge criminal matters from day to day.**

**CHIEF JUSTICE  
03.12.2015**